

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

\*\*\*

Date of Decision: 12.9.94. (3)

OA 410/94

K.C. KHANNA

... APPLICANT.

v/s.

UNION OF INDIA & ORS.

... RESPONDENTS.

CORAM:

HON'BLE MR. JUSTICE D.L. MEHTA, VICE CHAIRMAN.  
HON'BLE MISS USHA SEN, MEMBER (A).

For the Applicant ... SHRI R.N. MATHUR.

For the Respondents ... ---

PER HON'BLE MR. JUSTICE D.L. MEHTA, VICE CHAIRMAN.

Heard the learned counsel for the applicant. Adverse remarks are not generally based on an individual or specific case. They are based on general observations made by the Presiding Officers, Reporting Officers or the Reviewing Officers on the basis of day to day work of the official. A remark like, 'he requires improvement and he is not cooperative with his immediate superiors', which have been retained, are of general nature and they are incidental to the observations made by the Reporting Officer and Reviewing Officer <sup>from</sup> day to day. The court cannot substitute the observations made ~~and there is no necessity of the record of such observations also.~~

2. In the facts and circumstances, we do not find force in the OA and the same is rejected.

*Usha*  
( USHA SEN )  
MEMBER (A)

*D.L. Mehta*  
D.L. MEHTA )  
VICE CHAIRMAN